

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

09.11.2012

OA No. 748/2012

Mr. P.P. Mathur, Counsel for applicant.

The applicant has filed this OA against the order dated 25.05.2012 (Annexure A/1) passed by respondent no. 2 whereby he has refused to appear as witness in the disciplinary proceedings against the applicant. The applicant is also aggrieved by the fact that Shri K.C. Deepan, who is himself involved in the case, is acting as Disciplinary authority against the law of natural justice. The applicant has also submitted his representation dated 04.06.2012 (Annexure A/2) to respondent no. 2 to change the disciplinary authority but no decision has been taken so far.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 04.06.2012 (Annexure A/2) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

ahq

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vide No. 1378

Dated 12-11-12

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